

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6321
ANSWERED ON:04.05.2010
AMENDMENT IN CRIMINAL LAW
Deora Shri Milind Murlu

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether suggestions received from various quarters have been incorporated into the Criminal Law (Amendment) Bill, 2010 by the Ministry of Home Affairs which seeks certain amendments in both the Indian Penal Code (IPC) as well as the Code of Criminal Procedure (Cr.PC); and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The High Powered Committee constituted under the Chairmanship of Union Home Secretary has formulated the draft Criminal Law (Amendment) Bill, 2010, after studying the suggestions made by the Law Commission of India National Commission for Women and others regarding amendment in the provisions relating to rape in Indian Penal Code, 1860 and certain other sections of Cr. P.C. and the Indian Evidence Act. The draft Bills has been uploaded on the website of the Ministry of Home Affairs ([http://mha.nic.in.](http://mha.nic.in)) for information and comments from the general public by 15.5.2010. The views/comments and suggestions of State Governments and UT Administrations have been invited on the draft Bill by 15th May, 2010.